

castes and in remote hill areas;

(c) if so, the details thereof; and

(d) the concrete achievements made, State-wise?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Central Assistance to Agro Based Fruit Industry in Maharashtra

9088. SHRI HARIBHAU SHANKAR MAHALE: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Maharashtra had requested financial assistance for the development of agro-based fruit industries; and

(b) if so, the action taken or being taken in this regard?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). The information is being collected and will be laid on the Table of the House.

Labour Ministers Conference

9089. SHRI SHEO SHARAN VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether Labour Ministers' Conference was held in April, 1990;

(b) if so, whether any final decision was

reached on Labour Acts; and

(c) the time by which the legislation in this regard is likely to be brought forward?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) The Labour Ministers' Conference recommended amendments to the following existing legislation:

1. Industrial Disputes Act.
2. Trade Unions Act.
3. Workmen's Compensation Act.
4. Contract Labour Act.
5. Inter State Migrant Workmen's Act, and suggested introduction of the following new legislation;
 - (i) Bill on Workers Participation in Management.
 - (ii) Bill on Construction Workers.
 - (iii) Bill on Agricultural Workers.

(c) The Labour Ministers' Conference makes recommendation to the Government. These are in turn examined by the Government. Therefore, at this stage, the question of indicating the date by which the legislation will be brought forward does not arise.

[*English*]

Recommendations of Wage Board for Sugar Mill Workers

9090. SHRI BALASAHEB VIKHE PATIL: Will the Minister of LABOUR be pleased to state:

(a) the States which have implemented the recommendations of the Third Wage Board for Sugar Mill Workers; and

(b) if so, the details of the recommendations implemented?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The information is being collected and will be laid on the table of the House.

Excise Duty on Processed Fruit Items

9091. SHRI KUSUMA KRISHNA MURTHY:
SHRIMATI J. JAMUNA:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the fruit processing industry is facing a serious crisis on account of imposing of excise duty on jams and marmalade and processed fruits items and for removal of 15 per cent cash compensatory support (CCS) from 40 per cent of the fruit products exported:

(b) if so, the reasons therefor; and

(c) the steps being taken by the Government to come out of the present crisis?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Representations have been received against increase in the excise duty, and reduction in cash compensatory support in respect of fruit products.

(c) Whenever such representations are received, they are considered and appropriate action is taken.

New Proposals to Protect the Rights of the Children

9092. PROF. K. V. THOMAS: Will the Minister of WELFARE be pleased to state:

(a) whether Government are considering to make any new proposal to protect the rights of the child along the lines of the U. N. Charter where India is also a signatory; and

(b) whether legislative measures will be taken to encourage breast feeding and to discourage the use of baby foods?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) The International Convention on the Rights of the Child adopted by the UN General Assembly on 20 November 1989 is yet to be ratified by the Government of India.

(b) Yes, Sir. Legislation is proposed for the protection and promotion of breast feeding.

Demands of C. G. H. S. Doctors

9093. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Union Government Health Service 'A' group doctors have been demanding better service conditions and promotional avenues;

(b) whether Government have from time to time set up Committees to review their problems;

(c) if so, the number of Committees set up by his Ministry in last three years to review the problems of the doctors;